

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.126 OF 2005
ALLAHABAD THIS THE 11TH DAY OF FEBRUARY,2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

Smt. Sunita Rani,
aged about 35 years,
W/o Shri Mahendra Kumar,
R/o C/o Mahendra Confectionary Shop No.4, Ground Floor,
Ekta Dwar Complex, Company Bagh,
Moradabad-244001.

..... .Applicant

(By Advocate Shri N.K. Singh)

Versus

1. Union of India,
through the Secretary,
Ministry of Human Resources & Development,
South Block, New Delhi.
2. The Joint Commissioner (Admn.),
Kendriya Vidyalaya Sangathan,
(Vigilance Section), 18 Institutional Area,
Saheed Jeet Singh Marg,
New Delhi-110016.
3. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Dehradun Region, Salawala, Hathibarkala,
Dehradun.
4. Shri S.D. Arora,
Principal, Kendriya Vidyalaya,
Near Railway Stadium,

CRW

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Moradabad-244001.

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(By Advocate Shri N.P. Singh)

ORDER

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the applicant had instituted a complaint under section 156(3) of the Code of Criminal Procedure against the Principal of the Institution alleging sexual harassment is not a ground to quash the suspension/charge memo. Principal is not the disciplinary authority, who in the instant case, happens to be the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Dehradun Region, Salawala, Hathibarkala, Dehradun.

2. In the facts and circumstances, I find no ground made out for interference at the threshold of the disciplinary proceedings.

3. Accordingly, the O.A. fails and is dismissed.
No Costs.

QH
Vice-Chairman

/ns/